

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO OF 2024
(Diary No 8915/2024)

Manjuri Sanguri & Ors

... Appellants

Versus

Devendra Singh & Ors

... Respondents

O R D E R

- 1 Permission to file the Appeals is granted.

- 2 We find no error in the order of the National Company Law Appellate Tribunal dated 16 February 2024 in Company Appeal (AT) (Ins) Nos 791 and 982 of 2023.

- 3 The appeals are accordingly dismissed.

- 4 Pending application, if any, stands disposed of.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[J B Pardiwala]

.....J.
[Manoj Misra]

New Delhi;
March 07, 2024
GKA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 8915/2024

(Arising out of impugned final judgment and order dated 16-02-2024 in CAAT(I) No. 791/2023 16-02-2024 in CAAT(I) No. 982/2023 passed by the National Company Law Appellate Tribunal)

MANJURI SANGURI & ORS.

Petitioner(s)

VERSUS

DEVENDRA SINGH & ORS.

Respondent(s)

(IA No.52960/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.52959/2024-EX-PARTE STAY and IA No.52958/2024-PERMISSION TO FILE APPEAL)

Date : 07-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gaurav Agarwal, Adv.
Mr. Ankit Anandraj Shah, AOR

For Respondent(s) Mr. Sandeep Bajaj, Adv.
Mr. Devansh Jain, Adv.
Ms. Vasudha Chadha, Adv.
Mr. Soayib Qureshi, AOR
Mrs. Radha Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to file the Appeals is granted.
- 2 The appeals are dismissed in terms of the signed order.
- 3 Pending application, if any, stands disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Signed order is placed on the file)